

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION. 595/2022**

IN THE MATTER OF:

SARITA SINGH

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENT(s)

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911

THROUGH COUNSEL

A handwritten signature in black ink, appearing to read 'Bpsjadon', with a long horizontal stroke extending to the right.

**BHANWAR PAL SINGH JADON
COUNSEL FOR STATE OF U.P.**

Bhanwar09jadon09@gmail.com | 9639286572

Date: 07.05.2026

Place: NOIDA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION. 595/2022

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RESPONSE TO THE AMICUS CURIAE'S REPORT ON BEHALF OF
DISTRICT MAGISTRATE, MEERUT- RESPONDENT NO. 4 IN
COMPLIANCE OF THE ORDER DT. 19.03.2026 PASSED BY THE
HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

I, Vijay Kumar Singh, aged about 55 years, S/o Shri Parmanand Singh, posted as, District Magistrate Meerut, do hereby solemnly affirm and state as under:

1. That I, the Deponent in the above captioned matter, am fully conversant with the facts of the case and am competent and authorized to swear the present

reply.



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2. That I, state that the contents of this reply have been drafted by my counsel on my instructions, and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.
3. That the Hon'ble Tribunal vide order dated **19.03.2026** issued the following directions:
 - “1. *Additional affidavit dated 22.01.2026 has been filed by DM, Meerut.*
 2. *Respondents no. 1, 2, 3 and 4 are directed to file their responses to observations and recommendations made in the report of the Learned Amicus Curiae within one month.*
 3. *List on 08.05.2026 for further consideration.*”
4. That in compliance of the aforesaid order, the present point-wise response is being filed with respect to the recommendations in the inspection report dt. 16.10.2024 submitted by the Learned Amicus Curiae.

POINT-WISE COMPLIANCE REPORT

- i. **Para 8 of the Report of Learned Amicus Curiae - “8. The Tehsil staff,**
the Lekhpal in particular, informed that for calculating the area under occupation as a “Basti” they had taken into account the actual constructed area and the same does not include the area being used as a



courtyard / within the boundary of each house, demarcated by temporary fencing / hedging / green, as noticed earlier.”

5. That with respect to the observation that the Tehsil staff considered only the constructed area for calculating the extent of occupation of the “Basti”, it is submitted that in Village Nangla Gosai, Pargana Kithore, Tehsil Mawana, Khasra No. 569 (area 39.1150 hectares) and Khasra No. 572 (area 14.8840 hectares), Bengali families are residing over an area admeasuring approximately 1.950 hectares in the form of kutchha and pucca houses.
6. That it is further submitted that proceedings under Section 67 of the U.P. Revenue Code, 2006 have already been initiated and eviction action has been undertaken against illegal encroachments.
7. That during the course of eviction proceedings, only permanent constructions were taken into account for the purpose of measurement and removal.
8. That the areas surrounding the houses, consisting of temporary fencing, grass, shrubs, trees and other vegetation, are not permanent in nature and do not constitute legally recognized constructions.



9. That it is pertinent to submit that no ownership or possessory rights are being claimed by the occupants over such temporary open areas, courtyards, or vegetation.

ii. Para 9 of the Report of Learned Amicus Curiae – *“9. It is observed that the open green area on the other side of the house appears to be accessible by the concerned house. Therefore, this area, though without any standing crops, as also the slightly far away area where there is a man grove with visible Banana plantation and some medium height plants, which on the date of inspection was inaccessible, also possibly appears to be under the control of the residents of the “Basti”. This area needs to demarcated, measured and necessary plantations made by the Forest Department or District Administration, as the case may be.”*

10. That with respect to the observation regarding the open green area and alleged accessibility/control of the residents, it is submitted that the lake area situated adjacent to the habitation has remained vacant for approximately the last two years.

11. That no agricultural activity or cropping is presently being undertaken on the said lake land.



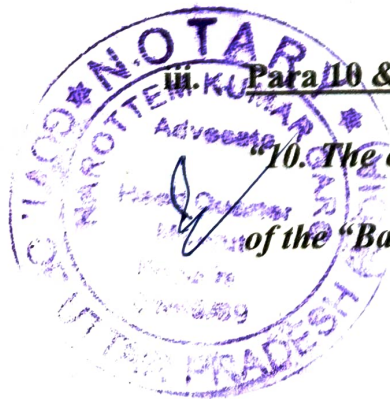
12. That as regards the banana plants observed during inspection, it is submitted that such plants are not the result of any fresh plantation activity by the residents.

13. That previously existing banana plantations were removed during the process of encroachment removal; however, due to the regenerative nature of banana roots, certain plants have regrown naturally. That the said regrowth is incidental and no ownership or cultivation rights are being exercised over the same by any of the residents. That it is further submitted that at present no fresh plantation, agricultural activity, or horticulture is being carried out in the said wetland area.

14. That regular and surprise inspections are conducted jointly by the Revenue Department and Forest Department to ensure that the ecological character of the wetland is preserved and no fresh encroachment or cultivation takes place. Copies of the photos of the inspections is annexed herewith s ANNEXURE R-1.

iii. Para 10 & 11 of the Report of Learned Amicus Curiae –

"10. The exact area under occupation by each house and the total area of the "Basti" be got measured by a drone. This would be relevant as this



[Handwritten signature]

area spreads over several acres and it continues to be visibly encroached. If after due verification no person is found to be residing in any house, then possession thereof be resumed by the Administration The District Administration and / or the Forest Department, in whose jurisdiction the area falls, may be directed to verify this factual position and then place on record the total area which is still under encroachment on the left side of the Kuchha Raasta. It needs to be ensured that after survey, no further construction, whether of temporary or permanent nature, be allowed to come up.

11. The relocation of the residents of the "Basti" merits to be expedited by the Administration as the case has been pending before this Hon'ble Tribunal since the year 2022. It is obvious that with passage of time the number of residents of the "Basti" would have and continue to increase further."

15. That it is submitted that the Hon'ble Tribunal vide order dated 11.07.2023 had directed identification, demarcation, removal of encroachments and protection of the lake area. That in compliance thereof, demarcation exercise was carried out in 2024, which revealed that in Village Nangla Gosai, lake land bearing **Khasra Nos. 538, 569, 571/1/1, 572, 600, 602/1, 607/2/1, 624/1 and 622,**



admeasuring a total area of 71.4880 hectares, was under encroachment. That the drone videography of the said site was conducted on 16.10.2025.

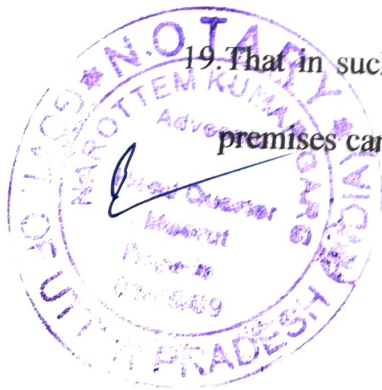
A Copy of the drone video with the demarcation photographs have been annexed herewith as ANNEXURE R-2.

16. That such encroachment was in the form of agricultural use as well as residential occupation by Bengali families.

17. That out of the total encroached area, 69.5380 hectares of land under agricultural encroachment has already been cleared and restored. That with respect to the remaining 1.95080 hectares under residential occupation, eviction proceedings under Section 67 of the U.P. Revenue Code, 2006 have been completed.

18. That with regard to certain houses found locked during inspection, it is submitted that the occupants are daily wage labourers who temporarily migrate for work, leaving behind their household belongings.

19. That in such circumstances, immediate dispossession is not feasible as the premises cannot be treated as abandoned.



20. That it is further submitted that continuous monitoring is being carried out by the concerned departments and no fresh encroachment or construction has taken place since the initiation of proceedings before the Hon'ble Tribunal.

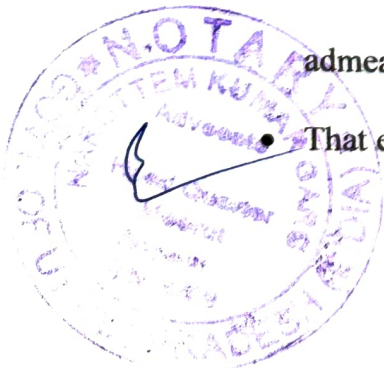
21. That it is also submitted that the number of families residing in the said "Basti" has not increased; rather, it has decreased from 107 families at the time of initiation of proceedings to 99 families at present.

REHABILITATION MEASURES

22. That it is submitted that the State Government, taking into consideration the socio-economic condition of the Bengali families displaced from erstwhile East Pakistan (Bangladesh), has taken a policy decision for their rehabilitation. That vide Government Letter No. 113/1-6-2026 Revenue Section-6 dated 03.02.2026, it has been decided that:

- 50 families shall be rehabilitated in Village Bhainsaya, Tehsil Rasulabad, District Kanpur Dehat, on land admeasuring 11.137580 hectares recorded in the name of the Rehabilitation Department; and
- 49 families shall be rehabilitated in Village Tajpur Tarasoli on land admeasuring 10.530 hectares.


• That each family is proposed to be allotted 0.80 acres of land.



A Copy of the Government Order dt. 03.02.2026 has been annexed herewith as ANNEXURE R-3.

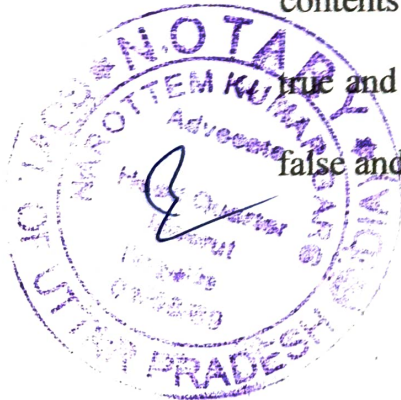
23. That the process of rehabilitation is currently underway and is at an advanced stage of implementation. Therefore, it is requested that an additional period of 06 months may kindly be obtained from the Hon'ble National Green Tribunal to complete the process of rehabilitation of the Bengali families residing on lake land in Village Nangla Gosai, Pargana Kithore, District Meerut, to District Kanpur.

24. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.



DEPONENT

VERIFICATION

Verified at Meerut on this 7 day of May, 2026, that the contents of the above affidavit from paragraphs 1 to 24 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.



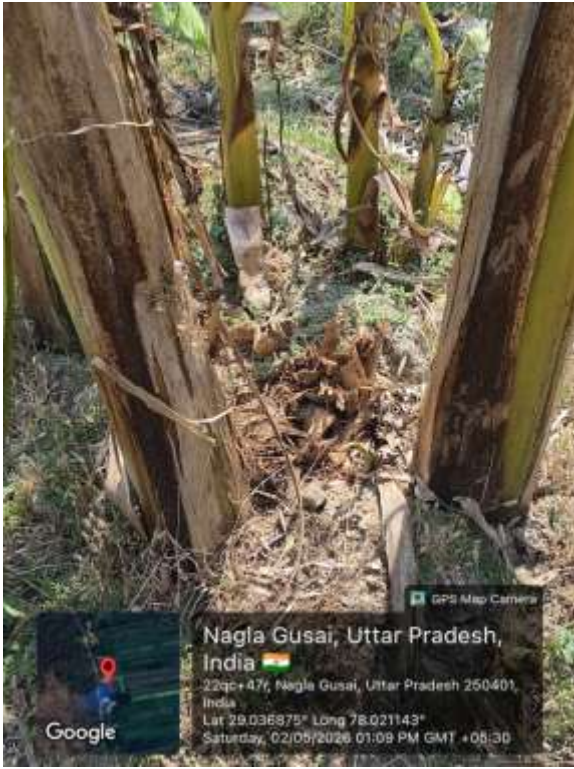
certified that M. J. Kumar Shyl. So. Sh. Parmanand Ryl
Resident of Dobhat Meerut
Identified by Dasruchi Seth Ad
Swore the Contents of the affidavit on oath
before NIRODHAN KUMAR GARG Advocate
Meerut Fee Rs. 15/- per deponent Attested

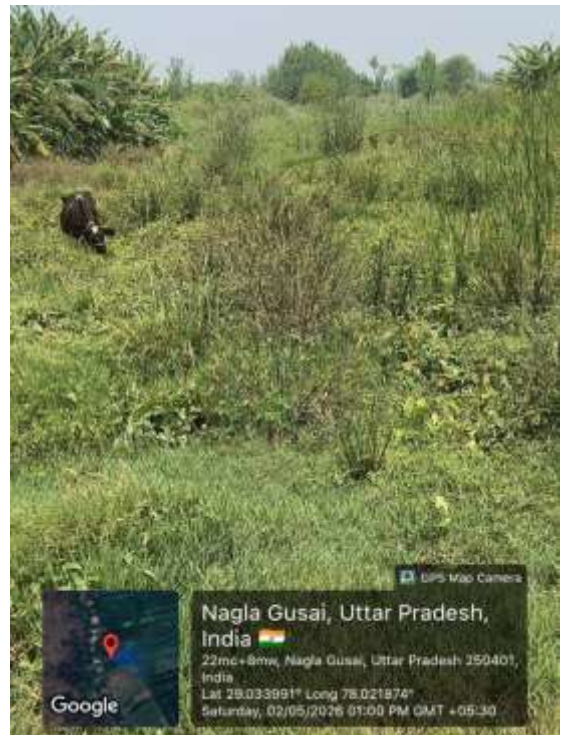
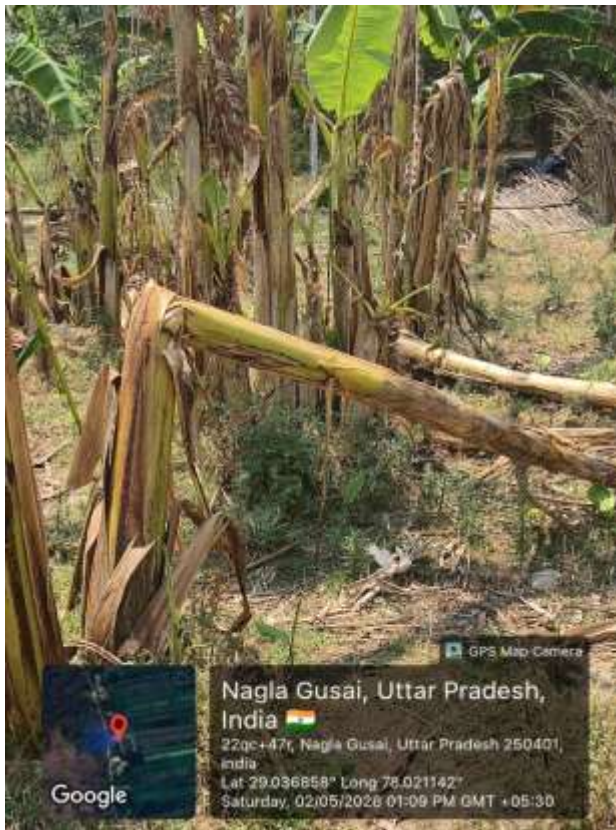
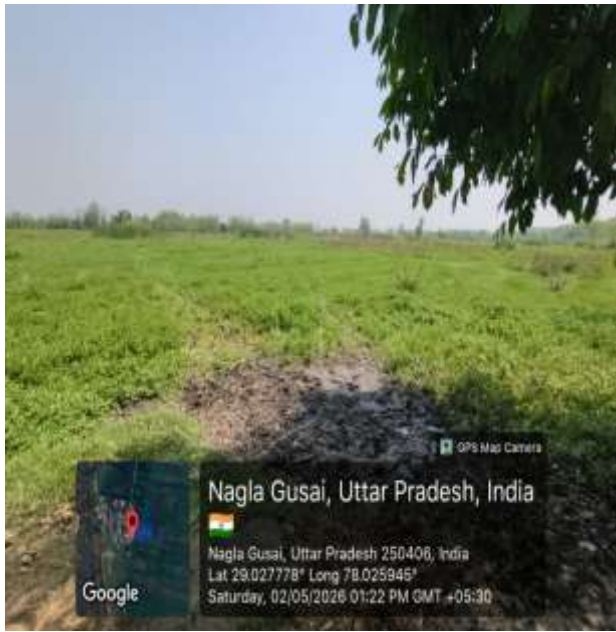

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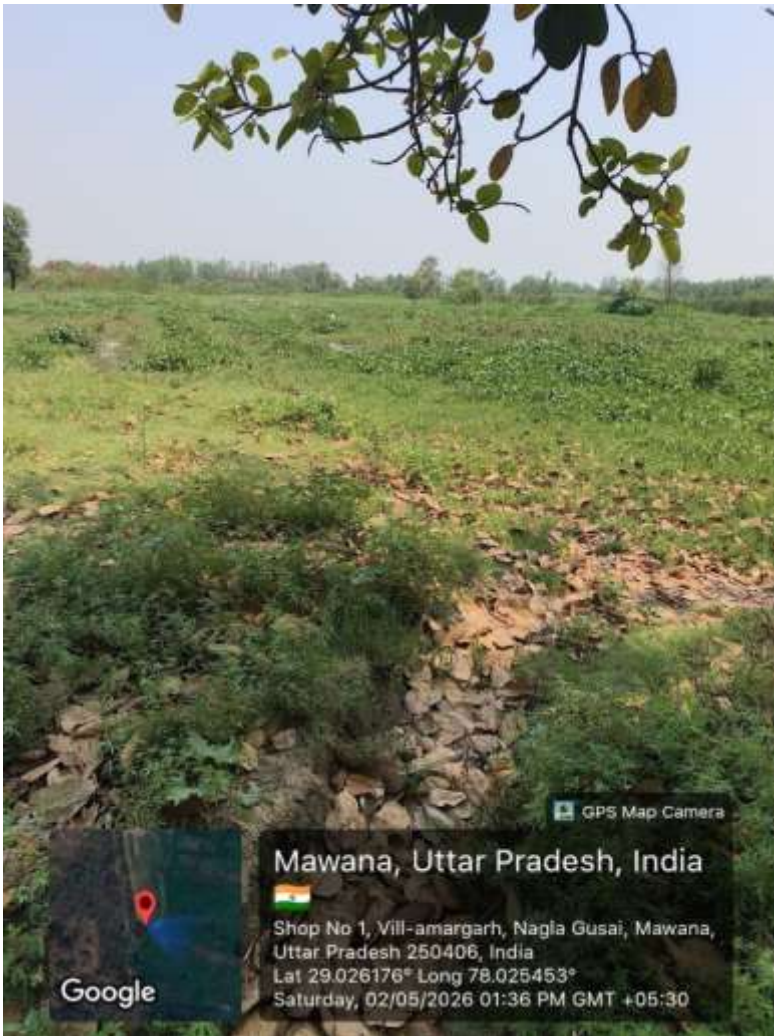
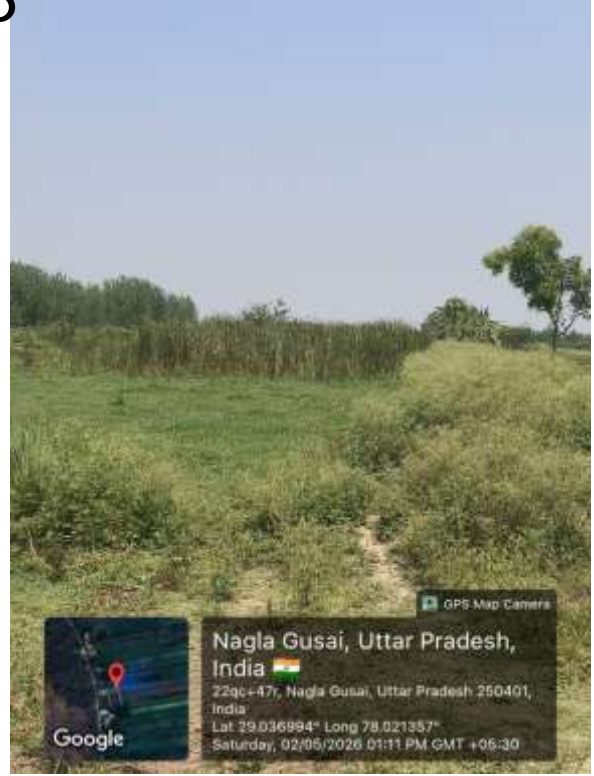
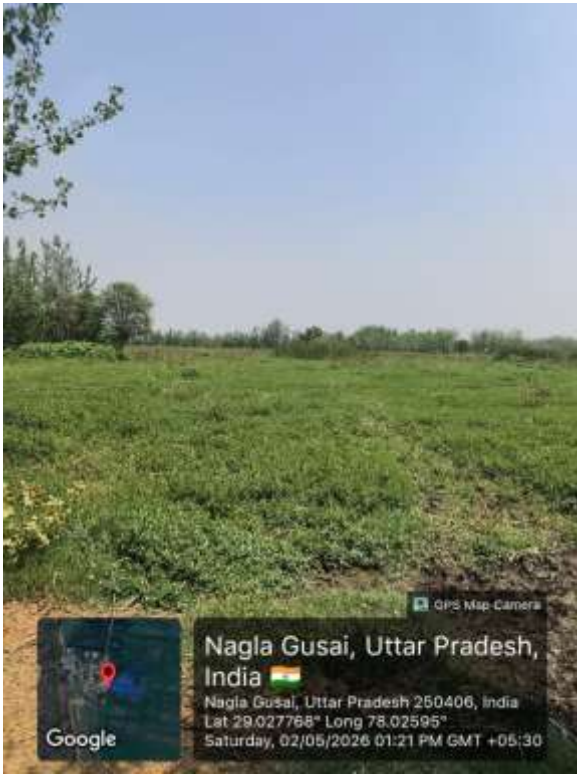

NOTARY
7/5/2026

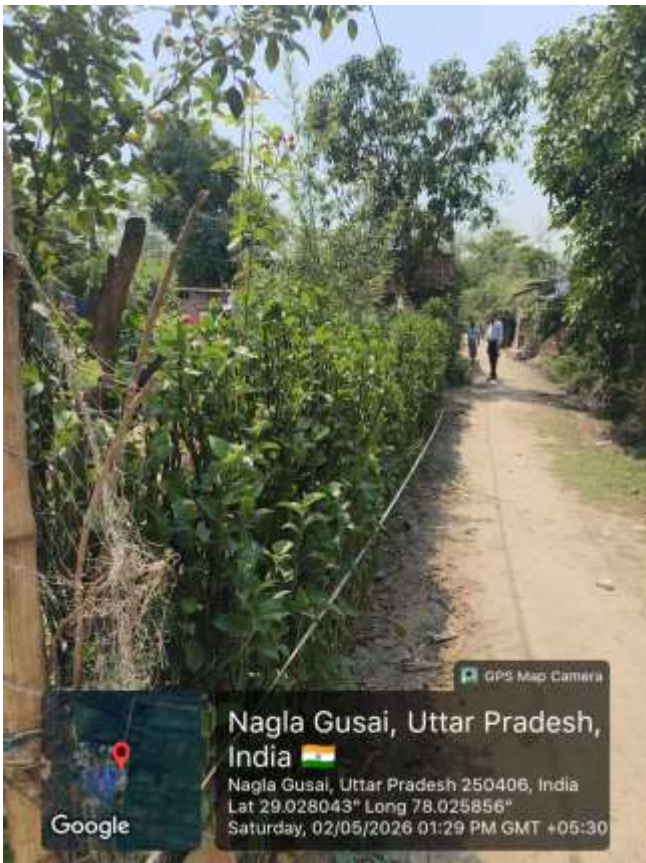
आस मुहम्मद सैफी
एडवोकेट
रजि० नं० 9958/2009
फा० 9761129282

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संख्या- 113/एक-6-2026

प्रेषक,

अपर्णा यू०,
प्रमुख सचिव,
राजस्व विभाग,
उ०प्र० शासन।

सेवा में,

1-जिलाधिकारी,
कानपुर देहात।
2-जिलाधिकारी,
मेरठ।

03 अक्टूबर, 2026

राजस्व अनुभाग-6

लखनऊ: दिनांक जनवरी-2026

विषय:-जनपद मेरठ पूर्वी पाकिस्तान(बांग्लादेश) से विस्थापित हिन्दू बंगाली परिवारों के पुनर्वासन हेतु।

महोदय,

उपर्युक्त विषयक जिलाधिकारी, मेरठ के पत्र संख्या-870/सात भूलेख/एल०आर०सी० /2025-26 व दिनांक 16 अक्टूबर, 2025 तथा जिलाधिकारी कानपुर देहात के पत्र संख्या-1706/डी०एल०आर०सी०-देहात/2025, दिनांक 10 अक्टूबर, 2025 का कृपया संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से मा० राष्ट्रीय हरित अधिकरण, नरड दिल्ली के आदेशों के क्रम में पूर्वी पाकिस्तान(बांग्लादेश) से विस्थापित हिन्दू बंगाली परिवार जो मेरठ की तहसील मवाना के ग्राम नगला गोसाईं में निवासरत है, को कानपुर देहात में उपलब्ध कराई गई भूमि पर पुनर्वासित किये जाने के संबंध में प्रस्ताव उपलब्ध कराया गया है।

2- शासन द्वारा सम्यक विचारोपरान्त पूर्वी पाकिस्तान (बांग्लादेश) से विस्थापित मेरठ की तहसील मवाना के ग्राम नगला गोसाईं निवासरत 107 परिवार जिसमें वर्तमान में 99 परिवार निवासरत है। उक्त 99 परिवारों में से तहसील रसूलाबाद के ग्राम भैसाया में पुनर्वास विभाग के नाम अंकित 11.1375हे० (27.5097 एकड) भूमि में 50 परिवारों तथा तहसील रसूलाबाद के ग्राम ताजपुर तरसौली में पुनर्वास विभाग के नाम अंकित 10.530हे० (26.009 एकड) भूमि में 49 परिवारों को प्रति परिवार 0.50 एकड भूमि आवंटित कर पुनर्वासित किया जाने का निर्णय निम्नलिखित शर्तों के अधीन लिया गया है:-

1-उक्त भूमि प्रीमियम अथवा लीज रेन्ट पर 30 साल के पट्टे पर निष्पादित किया जायेगा।

2- जिसे 30-30 वर्ष के लिए नवीनीकृत करने का प्रावधान होगा, पट्टे की अधिकतम

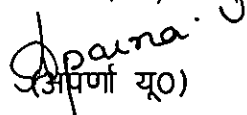
अवधि 90 वर्ष की होगी।

3- पट्टा निष्पादन की कार्यवाही जिलाधिकारी, कानपुर देहात के माध्यम से अपर जिलाधिकारी(एफ/आर), कानपुर देहात द्वारा किया जायेगा।

4- निष्पादित किये जाने वाले पट्टे पर स्टाम्प ड्यूटी देय नहीं होगी।

7- अतः इस संबंध में मुझे यह कहने का निदेश हुआ है कि कृपया उपरोक्तानुसार तत्काल आवश्यक कार्यवाही सुनिश्चित कराते हुए कृत कार्यवाही की आख्या शासन को उपलब्ध कराने का कष्ट करें।


संलग्नक:-99 हिन्दू बंगाली परिवारों की सूची।

भवदीया,

 (अपर्णा यू०)
 प्रमुख सचिव।

संख्या-113/एक-6-2026, तददिनांक।

प्रतिलिपि- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. - मुख्य सचिव महोदय, उ०प्र० शासन।
2. - अपर मुख्य सचिव/प्रमुख सचिव, वित्त विभाग, उ०प्र० शासन।
3. - अपर मुख्य सचिव/प्रमुख सचिव, लोक निर्माण विभाग, उ०प्र० शासन।
4. - अपर मुख्य सचिव/प्रमुख सचिव, कृषि विभाग, उ०प्र० शासन।
5. - अपर मुख्य सचिव/प्रमुख सचिव, सिंचाई विभाग, उ०प्र० शासन।
6. - अपर मुख्य सचिव/प्रमुख सचिव, न्याय विभाग, उ०प्र० शासन।
7. - अपर मुख्य सचिव/प्रमुख सचिव, नियोजन विभाग, उ०प्र० शासन।
8. - अपर मुख्य सचिव/प्रमुख सचिव, ग्राम्य विकास विभाग, उ०प्र० शासन।
9. - अपर मुख्य सचिव/प्रमुख सचिव, पंचायती विभाग, उ०प्र० शासन।
10. - आयुक्त एवं सचिव, राजस्व परिषद, उ०प्र० लखनऊ।
11. - आयुक्त, मेरठ मण्डल, मेरठ।
12. - आयुक्त, कानपुर मण्डल, कानपुर।
13. - गोपन अनुभाग-1 को उनके आदेश संख्या-अशासकीय पत्र संख्या-4/2/2/2026-सी०एक्स०(1), दिनांक 29 जनवरी, 2026 के क्रम में।
14. - गार्ड फाइल।

भवदीय,

 (अरुण प्रकाश)
 विशेष सचिव।

ग्राम नंगला गोसाई के 50 हिन्दू बंगाली परिवारों को जनपद कानपुर देहात के तहसील
रसूलाबाद के ग्राम गौसाई में पुनर्वासित किये जाने की सूची

क्र०सं०	परिवार के मुखिया का नाम	आयु	पिता/पति का नाम	आधार कार्ड सं०	राशन कार्ड सं० /	मोबाइल न०	परिवार के सदस्यों की सं०
1	नीनि गोपाल	70	जलधर	350923441642	21384053688 0/APL	9917263416	2
2	प्राण गोपाल	50	जलधर	351951693620	21384053338 6/APL	8743935847	7
3	दिलीप मंडल	32	सधुचरण	862226117554	APL	9380700978	4
4	प्रकाश	46	नरेश	572120883999	21384053654 5/APL	9630906117	5
5	विप्लो	41	नारायण	886061739833	21384053339 4/APL	6398703951	4
6	हरिपद	70	उपेन	312753356500	21384037511 4/APL	9012785363	2
7	काशीनाथ	50	कनईलाल	611140431796	21384049293 4/APL	7818990643	6
8	दलीप(मृतक) श्रीमती रीना	56	मेयालाल दलीप	768184734742 722871534403	21384008454 5/APL	8077506934	3
9	राममंडल	45	निर्मल मंडल	522401213000	21384063721 5/APL	9568957965	5
10	माइकल	70	धीरन	384603474710	21384038908 8/APL	6393053117	5
11	विश्वजीत	52	नारायण	969765106894	21384031848 4/APL	7351249092	6
12	कमल	42	नारायण	593053590690	21384008435 0/APL	9220981862	5
13	हीरलाल	43	रामप्रसाद	224111044018	21384063778 0/APL	9548524943	4
14	विवेक	36	हरिपद	717962723688	21384037510 8/APL	9012785363	5
15	संजू	34	दलीप	365186412145	N/A	9625184861	4
16	आशा	41	मंगल	535579485378	21384053727 7/APL	9389912290	4
17	माधुई	73	अभिमन्यु	805184291340	21384008454 1/APL	8630357987	2
18	राम प्रसाद	60	लेखराज	622055083952	21384008436 7/APL	7906895933	2
19	ओमप्रकाश	36	रामप्रसाद	994643271358	N/A	7906895933	4
20	श्रीमति गीता	51	गोलक	889745334659	21384017187 4/APL	6398283749	4
21	कृष्णपद	55	बंशाराम	801195476224	21384008437 7/APL	7088613009	3
22	दीपान्कर	46	विजाई	301572065697	21384008462 1/APL	6398645359	4
23	रामपद	81	पारस	862716940536	21384054214 6/APL	9548244131	1
24	विमल	48	सुभाष	295999968435	21384008454 2/APL	8506990622	5

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25	शुभरतन	53	नारायण	727410175048	21384031847 1/APL	9639217828	4
26	नितयूमजय	45	किशन	852147093837	21384053725 5/APL	7505211562	2
27	बलराम	22	मित्युन	425497021860	2138405372 55/APL	7505211562	2
28	सधुचरण	49	शोतन चरण	754340890149	21381015006 7/APL	8279612955	5
29	बलराम कुमार	26	सापुराम	812339235334	N/A	8279612955	3
30	कानाई	65	विनोद	331022572765	N/A	6398370598	1
31	प्रसाद	4	भागीरथ	548170014180	21384069920 3/APL	6397484734	3
32	रेनू	83	बाबूराम	897266114297	722615/APL	8279612955	2
33	किशन	78	उपेन	533074095837	21384031845 8/APL	7505211562	2
34	उपेन	50	अतुल	317201891782	21384008454 4/APL	9368749728	4
35	सुभाष	72	जन में जय	214192256327	21381015019 0/APL	6395015367	1
36	अजय	34	हरिपद	965254987291	2138403751 14/APL	7668030751	4
37	शंकर	68	श्रीधाम	542628901733	21384054460 5/APL	9105040128	3
38	परमजीत	26	शंकर	746043328002	N/A	8755875091	3
39	प्रदीप	48	मनोवर	943704715898	21384008434 9/APL	9837713255	4
40	मनजीत	27	प्रदीप	970784107228	N/A	9837713255	3
41	राकेश	43	रोयिन	900586364848	21384037389 3/APL	9927732077	6
42	रिपन	53	भरत	356260183762	21384063777 5/APL	6396517807	0
43	विपुल	31	रिपन	931877183912	N/A	6396517807	3
44	सपन	53	भूपेन्द्र	999462893462	21384008458 2/APL	6360920184	3
45	रोयिन	63	जलवर	981014937370	APL	7906940685	2
46	मुकेश	36	रविन्द्र	882991197950	21384037996 4/APL	7906940685	4
47	दीपक	38	रवि	627306381348	21384040237 8/APL	6396541238	5
48	श्रीमति सुमित	53	वीरेन	917967148880	21384008415 9/APL	8920914030	3
49	सुरान्त	36	सुभाष	959169309926	21384038669 7/APL	7505983534	4
50	गोपाल	32	सुभाष	304949486401	N/A	9027083384	3

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ग्राम नगला गोसाईं के 49 हिन्दू बंगाली परिवारों को जनपद कानपुर देहात के तहसील रसूलाबाद के ग्राम ताजपुर तरसैली में पुनर्वासित किये जाने की सूची

1	सुभाष	60	सुरेन्द्र	631099775159	11632/APL	8310904454	3
2	बलराम	53	निरंजन	388611315128	21384043072 0/APL	9837181673	3
3	वरुण कुमार	28	बलराम	910908839686	N/A	8958734128	2
4	तारक	59	देविन्दर	278519549636	21384031848 8/APL	9528598940	4
5	अमल	41	सुभाष	610719493977	N/A	6395015367	5
6	रमेश	42	बाबूराम	547882535206	21384017176 9/APL	7505125703	7
7	लक्ष्मण	61	बाबूराम	241734400886	21384008420 6/APL	7534899057	4
8	रगेनराम	63	रामचंद्र	702493118666	21384008417 0/APL	9627538392	3
9	मनोज कुमार	37	रमेनराम	6544210 पहचान	APL	9627538992	3
10	जयदेव	35	नेपाल	791599096419	21384037556 7/APL	6391177935	4
11	प्रवीण	34	नेपाल	938838916424	21384041481 5/APL	8525935670	3
12	मधु	58	परितोष	778447937885	21384069844 9/APL	9927849582	4
13	सुभाष	63	हरेन्द्र	962604680414	21384053777 1/APL	6396724932	4
14	सन्तोष	83	दिगम्बर	748050813928	21384037331 6/APL	7500043164	2
15	श्रीमति पददा	63	राम किशन	842009779162	21384051963 9/APL	6397925321	1
16	सरजीत	32	सुभाष	935571779384	21384008391 7/APL	9368662529	4
17	विश्वजीत	38	सुभाष	568584507304	21384008437 2/APL	6397925321	5
18	गोविंदा	38	तारापद	681889180927	21384037391 6/APL	7500774081	4
19	मनोरंजन	56	आशुतोष	909779468448	21384037268 5/APL	6397937693	4
20	मोघू राय	57	राम देव राय	788655386351	21384008454 9/APL	6396853843	5
21	शिरतीश	36	निरंजन	525055441798	21384053657 2/APL	8384813307	5
22	प्रीतेश	38	अभिमन्यु	977542066672	21384037505 6/APL	6396782321	5
23	श्रीमति अनिता	50	अभिमन्यु	943790166666	21384008414 4/APL	8958157548	1
24	प्रशांत	38	निर्मल	500712043084	21381015006 3/APL	9027267455	5
25	रतन राय	56	नंद राम राय	995750101353	21384037351 4/APL	7906783197	6

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26	हरिपद	64	प्राण कृष्ण	938556286424	21384053469 5/APL	8269530964	3
27	रिपन	35	हरिपद	583740765056	21384038053 2/APL	8433057115	5
28	राकेश	40	सुभाष	408642383342	21384008417 6/APL	7819916977	5
29	निरंजन	81	कांगोल	488947041081	21384053656 3/APL	7017667454	2
30	सुभाष	63	अश्रवनी	812943608090	21384008391 7/APL	6397925321	2
31	आनंदराय	57	जगदीशराय	619107461685	N/A	9012613690	5
32	निखिल राय	66	विनोद राय	632813775414	21384054046 5/APL	8937866080	2
33	रघुनाथ	38	सुसेन	465701990423	21384017177 1/APL	8077344632	5
34	ऋषिपाल	59	विशम्बर	537387986317	21382032183 0/APL	6396854843	5
35	श्रीमति उमा	50	लालू	298481141198	30147/APL	7819869044	5
36	श्रीमति मीना	57	नीलकमल	792124580420	21384037395 8/APL	7500770667	1
37	कार्तिक	35	नीलकमल	663854196045	21384037409 9/APL	7500770667	4
38	विद्यान	63	भरत	242980571504	21384008418 9/APL	7676693854	3
39	पंकज	43	नारायण	610422144361	21384054152 2/APL	6370615067	5
40	नयूटन	31	भरत	7553244858080	21384008416 0/APL	6395171133	2
41	पंकज विस्वास	48	मिन्दा नाथ विस्	485794695579	21384055371 0/APL	8279417724	3
42	देवरत	30	सुपद	932649219954	N/A	8179651860	3
43	सुखदेव	27	सुपद	278516108955	N/A	8755838104	2
44	विलास	39	विद्यान	811300090013	21384041481 7/APL	9389142942	4
45	सुशान्त (मृतक) विपुल (पुत्र)	26	विजय सुशान्त	945672895865 340616857351	21384008454 6/APL	9548278037	1
46	सुपद	70	चण्डीचरण	954076448286	21384063777 6/APL	7818985975	2
47	श्रीमति रिंकी	36	सपन	698140688603	21384008468 9/APL	9259172831	5
48	श्रीमति सूरज या	85	वापूसाम	732051842399	21384008418 2/APL	7505125703	2
49	सनीज राय	33	रमन राय	717253817946	N/A	7830813309	2

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